



2026:AHC:1835

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4697 of 2025

Lalti Devi

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kunwar Bikram Suryabansh, Pradeep Kumar Srinette
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India assailing the order dated 28.08.2025 passed by the Settlement Officer of Consolidation, in Appeal No. 0366 of 2025, Computerized Case No. 202554053100000366 (Manoj Vagairah Vs. Lalta), under Section 11(1) of U.P. Consolidation of Holdings Act, 1953, whereby interim protection has been granted to the appellants (contesting respondents herein) staying the further proceedings under Rule 109 of U.P. Consolidation of Holdings Rules until the arguments in the appeal are concluded .
3. After due deliberation at length, counsel for the petitioner has orally prayed to issue a mandamus against the Settlement Officer of Consolidation (respondent no.2) directing him to decide the pending appeal, expeditiously within the stipulated period as directed by this Court.
4. Learned Standing Counsel has no objection in issuing a direction for disposal of the appeal.
5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally ***dispose of*** the present writ petition, without making any observation on

the merits of the case as mentioned in the present writ petition, with a direction to Sub-Divisional Magistrate (respondent No. 3), before whom the aforementioned appeal is pending consideration, to decide the same expeditiously, preferably, within a period of ***three months*** from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is ***disposed of***.

January 6, 2026

Neetu

(Dinesh Pathak,J.)